

चाहता हूँ। अलीगढ़ मुस्लिम यूनिवर्सिटी के बारे में बिल को सरकार ने बीच में लटका रखा है, जिसका नतीजा यह है कि अलीगढ़ में कम्युनल एलिमेंट्स बहुत सिर उठा रहे हैं। वहाँ मुसलमानों के खिलाफ पैम्पलेट्स निकाले गये हैं, जिनमें मुसलमानों को खुल कर गालियाँ दी गई हैं। मेरे पास ऐसे दो पैम्पलेट्स हैं। इस वक्त वे मेरे पास नहीं हैं। अगर आप चाहेंगे, तो मैं आपके सामने रख दूँगा। मुसलमानों को सड़कों पर चलने नहीं दिया जाता है। उनको मारा जाता है और उनकी साइकलों को छीना जा रहा है। कम्युनल एलिमेंट्स अलीगढ़ मुस्लिम यूनिवर्सिटी के असल मकसद को खत्म करना चाहते हैं। अगर सरकार ने इस बारे में जल्दी फैसला न किया, तो वहाँ पर कम्युनल बलवा हो जायेगा, जिसको वह दबा नहीं पायेगा। क्या सरकार इस सेशन में अलीगढ़ मुस्लिम यूनिवर्सिटी के बारे में एक काम्प्रिहेंसिव बिल ला रही है या नहीं, ताकि मौजूदा पोजीशन खत्म हो? अगर वहाँ पर बलवा हो गया, तो हजारों आदमी मारे जायेंगे। क्या सरकार उस बिल को पार्लियामेंट में लाने के लिये तैयार है या नहीं?

SHRI S. R. DAMANI (Sholapur): There is an acute shortage of cotton. Last week four mills in West Bengal had closed down. The hon. Minister promised to do something to ease the shortage but nothing is being done. Thousands of workers will go out of employment and the economy of many small cities is going to be disrupted. The hon. Minister for foreign trade should make a statement about the import policy of cotton so that these mills do not close down.

श्री देबराव पाटिल (यत्रतमाल): अध्यक्ष महोदय, देश में कई राज्यों में अतिवृष्टि के कारण कृषि-उपज को बहुत क्षति पहुँची है। उसके दो परिणाम हुए हैं एक तो हर एफ प्रान्त में अनाज की भारी कमी हो रही है और दूसरे, उसके कारण ग्रामीण बैंकारी बढ़ रही है। और उसकी समस्या बड़ी गम्भीर हो रही है। इसलिये

मैंने यह सुझाव दिया है कि इस विषय पर इस सदन में चर्चा हो। मैं मंत्री महोदय से आप्रह करूँगा कि वह अगले सप्ताह उसके बारे में प्रयत्न करें।

SHRI SONAVANE (Pandharpur): I want a discussion on the soaring prices of consumer goods because it entails a lot of strain on a normal household.

SHRI K. RAGHU RAMAIAH: Various valuable suggestions and recommendations have been made by various sections of the House. Serious apprehensions have been expressed in respect of certain matters... (Interruption) I shall convey them to the Ministers concerned.

In regard to price situation, I think there is a non-official resolution in the name of Shri Indrajit Gupta.

SHRI RABI RAY: We want a discussion out of Government's time.

SHRI RAGHU RAMAIAH: Whatever feelings have been expressed will be literally, correctly and truthfully conveyed by me to the Ministers concerned.

13.07 hrs.

STATEMENT RE: DISMISSAL OF A LECTURER OF SALWAN COLLEGE, DELHI

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय आइटम 9 के बारे में—डा० राव के स्टेटमेंट पर, मेरा व्यवस्था का प्रश्न है।

मुझे खुशी है कि आज मंत्री महोदय यह वक्तव्य दे रहे हैं, लेकिन मेरी आपत्ति इस प्रकार है। इस सदन में कई दफा यह निश्चित किया गया है कि नियम 372 के अन्तर्गत कोई मंत्री स्वयं कभी भी कोई वक्तव्य दे सकता है और सदस्य उसके बारे में सवाल नहीं पूछ सकते हैं, लेकिन अगर किसी सवाल के बारे में सदस्यों के द्वारा ध्यानाकर्षण प्रस्ताव आदि के नोटिस

[श्री मधु लिमये]

दिये जाते हैं, तो मंत्री महोदय का जवाब उनके जवाब में होना चाहिए। मैं इस वक्तव्य के खिलाफ नहीं हूँ, लेकिन चूँकि आज वह स्वयं वक्तव्य दे रहे हैं, इसलिये हम उस पर सवाल नहीं पूछ पायेंगे। जब हम लोगों के द्वारा, मेरा ख्याल है श्री इन्द्रजीत गुप्ता ने भी दिया है, अन्य कई लोगों ने भी ध्यान आकर्षण नोटिस दिये हैं, तो मेहरबानी करके उसका बैलेट करवा कर कल उसको लें ताकि हमको प्रश्न पूछने को अनुमति मिल सके। यहां पर हमेशा से यह प्रक्रिया और नियम रहा है कि जिनका पहला नोटिस होता है उनको ही मौका मिलता है...

MR. SPEAKER : I have not yet admitted any Call Attention motion. (*Interruption*) I have not done it. There is nothing about.

श्री मधु लिमये : लेकिन यह तय बात है कि अगर नोटिस है तो वक्तव्य उसी के जवाब में आना चाहिए, ताकि हमको प्रश्न पूछने का मौका मिल सके।

SHRI JYOTIRMROY BASU (Diamond Harbour) : What is the position here with regard to Call Attention motions? In the Rajya Sabha the decision about the Call Attention motions is conveyed to the Members. (*Interruption*)

MR. SPEAKER : Such questions being raised every day only creates headache. There is no Call Attention that I have admitted. He is perfectly entitled to make a statement.

SHRI MADHU LIMAYE : Why should he be allowed ?

MR. SPEAKER : There is nothing before me.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : Shall I read the statement or shall I lay it on the Table ?

MR. SPEAKER : It is already getting late. You may lay it on the Table.

SHRI MADHU LIMAYE : Let him read it ; we should know it.

DR. V. K. R. V. RAO rose—

MR. SPEAKER : It is too long a statement. You lay it on the Table.

DR. V. K. R. V. RAO : Sir, I lay the statement on the Table.

#### Statement

On November 11, 1970, Shri Indrajit Gupta raised in this House the question of reported dismissal of a Muslim Lecturer in Salwan College, Delhi, by name Shri Javeed Alam, from the service of the College on the ground that he had married a Hindu girl. Shri Gupta had asked that an enquiry be held into the matter and some steps taken to see that there is no victimisation.

2. On the basis of the newspaper reports, the Ministry had already addressed the Pro-Vice-Chancellor of the Delhi University in the matter. I am now in a position to place before the House the facts gathered from the University.

3. On October 30, 1970, Shri Javeed Alam informed the Pro-Vice-Chancellor that the Chairman of the Governing Body had called him on October 22, and orally communicated to him strong disapproval of his marriage to a Hindu girl. Shri Alam further stated that the Chairman had told him that strong pressure was being put on him by some important people of the locality demanding his dismissal from service. As a consequence, the Chairman warned him that he might have to lose his job very soon and that there was great danger to his physical security.

4. The Pro-Vice-Chancellor sent for the Chairman of the Governing Body of the College but before the latter saw the former, the Principal of the College terminated the services of Shri Alam on November 7, 1970, under the directions of the Chairman of the Governing Body, without assigning any reasons therefor.

5. At the meeting between the Pro-Vice-Chancellor and the Chairman of the Governing

Body of the College on November 9, 1970, the Chairman told the Pro-Vice-Chancellor that he was under pressure from some influential persons in his area who wanted Shri Alam to be dismissed.

6. Under directions from the Pro-Vice-Chancellor, the Registrar wrote to the Principal on the same day to inform him that in the matter of termination of service of Lecturers, only the Governing Body of the College is competent to take action; the Chairman should call a meeting of the Governing Body and place the matter before it. The Registrar further conveyed to the Principal the directions of the Pro-Vice-Chancellor that in the meantime, no action should be taken on his letter of November 7, addressed to Shri Alam terminating his services.

7. On November 10, 1970, the Principal wrote in reply to the Registrar's letter of the previous day, to say that action had been taken by the Chairman of the Governing Body under the emergency powers vested in him by Rule 9(2) of the Model Rules of Basic Information on Law and Procedure relating to the Governance of the Colleges. Further, before taking the decision, the Chairman had consulted most of the members of the Governing Body and had also discussed the matter with the Principal. In this letter also, no reason was put forward for the termination of the services of Shri Alam. The Principal stated :

"The Chairman has also met the Pro-Vice-Chancellor in this connection and has explained the whole position to him. Under the circumstances already explained by the Chairman to the Pro-Vice-Chancellor personally, I feel it shall not be in the interest of Shri Javeed Alam also to stay in this institution hereafter."

8. On November 12, 1970, the Registrar addressed the Principal of the College and asked him to communicate his remarks on the newspaper reports that the services of Shri Alam had been terminated on communal grounds. There has been no response from the College to this letter of the Registrar.

9. Shri Alam has submitted to the University a certificate issued to him by the Lecturer-

in-charge of his Department of Political Science in the College that the work of Shri Alam had been satisfactory and he had received no complaints against him. Ten teachers of the College also met the Pro-Vice-Chancellor and expressed in writing their resentment against the termination of services of Shri Alam. The Executive Committee of the Delhi University Teachers' Association has also passed a resolution condemning the action of the College.

10. The College authorities have not stated the reasons for termination of the services of Shri Alam nor have they commented on the newspaper reports as asked by the University. The action of the College authorities, to say the least, is arbitrary and high handed and I have requested the Chairman of the University Grants Commission to look into the matter in consultation with the Pro-Vice-Chancellor of the University, I have no doubt that the University and the University Grants Commission will take appropriate remedial action.

### 13.13 hrs.

*The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at twenty minutes past Fourteen of the Clock.*

[SHRI PRAKASH VIR SHASTRI in the Chair]

SHRI JYOTIRMOY BASU (Diamond Harbour) : I have to mention that they have declared emergency in the Calcutta Port which is on strike. Why is the Government taking to a fascist policy? It is the right of the workers to go on strike and to go in for collective bargaining. Will the hon. Minister for Transport and Shipping, who is sitting here, make a statement and give an assurance to us that the workers' demand will be considered favourably and that the strike will be settled?

समापति महोदय : अब आप कृपा करके बैठिये। आपकी बात उन्होंने सुन ली है। अब अनुसूचित जाति तथा अनुसूचित जनजाति